

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl.Petn.(SH) No. 16 of 2012

31.05.13

Mr. S Chakravarty, the learned counsel appearing on behalf of the respondent as well as the learned counsel for the petitioner are present.

Judgment consists of 5 pages.

Judgment & Order delivered today, the 31.05.13 in open Court.

Registry is directed to circulate the Judgment & Order to all Subordinate Courts in the state through the office of the Director General of Police, Meghalaya.

The matter stands disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
Crl.Petn.(SH) No. 51 of 2012

31.05.13

Heard Mr. K Khan, the learned senior Addl. PP who submits that he has received the counter affidavit and prayed that the matter may be posted for hearing next week.

Prayer is allowed.

None appears for on behalf of the Union of India.

List this matter on 7.06.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA (SH) No. 59 of 2013

31.05.13

Heard Mr. N Khan, the learned counsel for the petitioner who submits that the matter was fixed for CD and Hearing but the same could not be taken up as CD has not been produced before the Court.

Mr. H. Kharmih, the learned Addl. PP is present and submits that in spite of WT Message dated 24.05.13, CD has not been sent till date.

On earlier occasions, this matter was already apprised to the Director General of Police, Meghalaya but it appears that no effective measure has been taken till date. This is really disturbing and causing barrier in disposing cases in time, Director General of Police to think over it.

List this matter on 7.06.13 for CD and Hearing.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP (CrI.)(SH) No. 6 of 2013

31.05.13

Mr. ND Chullai, the learned PP is present and drawn the attention of this Court that from the order dated 23.01.13, it appears that the matter is closed as the detenue has already been released.

Since the matter has already been closed, the petition stands disposed of.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CrI. A (SH) No. 4 of 2011

31.05.13

Heard Mr. S Sen Gupta, the learned Addl. PP who prayed for 3(three) weeks' time for preparation of the paper book. The learned Addl. PP further submitted that there are certain pages that are illegible, so he is finding difficulty in preparation of same.

Prayer is allowed.

Mr. S Dey, the learned counsel for the respondent is present in the Court.

List this matter on 21.06.13.

JUDGE

V. Lyndem.